

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 631 of 2019

IN THE MATTER OF:

Union Bank of India & Ors.

...Appellants

Versus

**Mr. Shashi Kan Nemani,
Appointed Liquidator of Vedika Nut
Crafts Pvt. Ltd. (in liquidation) & Ors.**

...Respondents

Present:

For Appellant :

**Mr. Rajiv s. Roy, Mr. Avrojoyoti Chatterjee,
Mr. Abhijit Roy and Ms. Jayasree Saha, Advocates**

For Respondent:

**Mr. Rajendra Beniwal, Ms. Priyanka and Mr. Manjoj
Kumar Sharma, Advocates**

O R D E R

19.07.2019 Having heard learned counsel for the appellant and being satisfied with the grounds, the delay of 14 days in preferring the appeal is condoned.

I.A. No. 1909 of 2019 stands disposed of.

[Justice S.J. Mukhopadhaya]
Chairperson

[Kanthi Narahari]
Member (Technical)

/ns/gc